

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 333
213/241/242/ND/18

IN THE MATTER OF:

Mr. Neeraj Gupta & Anr

.....APPLICANT/PETITIONER

Vs

M/s. A-1 Equipments Pvt. Ltd. & ors.

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sumit K. Batra, Adv., Mr. Manish Khurana, Adv.

Ms. Priyanka Jindal, Adv.

For the Respondent : Ms. Kinjal Goyal, Adv. For R-1-3

HYBRID HEARING (PHYSICAL & VC)

ORDER

In view of the stay order grant by the Hon'ble Supreme Court of India, in Civil Appeal No. 9066/2022 (wrongly recorded as Civil Appeal No. 9036/2022 in order dated 19.02.2024), the matter is adjourned to **05.08.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**